

HIGH COURT OF DELHI: NEW DELHI

No. 35/RG/DHC/2021
Dated: 14.01.2021

OFFICE ORDER

**SUBJECT: ORDER REGARDING FUNCTIONING OF THE COURTS
SUBORDINATE TO DELHI HIGH COURT.**

In continuation of this Court's earlier Office Orders, Hon'ble the Full Court, in view of the decline in the intensity of spread of Covid-19 pandemic in the NCT of Delhi, has been pleased to order that the Principal District & Sessions Judges and Principal Judge, Family Court (HQs) shall prepare roster of all the subordinate courts of their respective Districts in such a manner that such courts sit physically on alternate day basis and continue to take up the matters through 'video conferencing' on non-physical days. Such Roster be made effective from 18.01.2021.

The Subordinate Courts have also been permitted to record evidence (except in those cases where the accused is in custody) while scrupulously adhering to the norms of social distancing, when holding Courts physically.

It has further been ordered that adequate arrangement be also made by all the Principal District & Sessions Judges, in coordination with Director General (Prison) and concerned Incharge (Lockup), for production of UTPs before the physical courts w.e.f. 01.02.2021 and thereafter their cases be taken up on priority basis and evidence be also recorded in such matters.

The Advocates, litigants and other visitors to the District Court Complexes are requested to strictly adhere to the norms of social distancing and other Covid-19 related guidelines issued by Central/State Government.

By Order

(Manoj Jain)
Registrar General

Endst. No. 36-68/RG/DHC/2021

Dated: 14.01.2021.

Copy forwarded for information & necessary action, if any, to:-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
5. The Secretary, Bar Council of India, New Delhi
6. The Secretary, Bar Council of Delhi, New Delhi
7. The Secretary, Supreme Court of India Bar Association, New Delhi
8. The Secretary, Delhi High Court Bar Association, New Delhi
9. All District & Sessions Judges, Delhi.
10. The District & Sessions Judge cum Special Judge (PC Act)(CBI), Rouse Avenue Courts Complex, Delhi.
11. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
12. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
13. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
14. The Commissioner of Police, Delhi Police, Delhi.
15. The Director (Academics), Delhi Judicial Academy, Delhi.